



2025:DHC:9534



\$~24

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

%

Date of decision: 31.10.2025

+

CRL.M.C. 7639/2025

MAYANK GOEL &amp; ORS.

.....Petitioners

Through: Mr. Avinash Das, Advocate  
with petitioners in person.

versus

STATE GOVT. OF N.C.T  
OF DELHI & ANR.

... Respondents

Through: Ms. Kiran Bairwa, APP.  
SI Prashant Malik, PS-Laxmi  
Nagar.  
Ms. Reema Singh, Advocate for  
R-2 with R-2 in person.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 181/2018, dated 02.05.2018, registered at P.S Shakarpur, Delhi under Sections 498A/406/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 1 and Respondent no. 2/complainant was solemnized on 29.04.2013 as per Hindu Rites and ceremonies.



2025:DHC:9534



Two twin children were born out of the said wedlock. However, on account of temperamental differences Petitioner No. 1 and Respondent No. 2 are living separately since 09.07.2017

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 181/2022 was lodged at the instance of respondent no. 2 at PS Shakarpur under sections 498A/406/34 IPC against the petitioners. Chargesheet has since been filed under the same sections.

4. During the course of proceedings, the parties amicably resolved their disputes and the terms of settlement were written in the form of a Settlement Deed/Memorandum of Understanding dated 28.04.2025. It is submitted that petitioner no.1 and respondent no. 2 have obtained divorce on 26.07.2025 and petitioner no. 1 has paid the entire settlement amount of Rs. 22,50,000/- (Rupees Twenty Two Lacs Fifty Thousand only) along all the istridhan articles annexed in the settlement to respondent no. 2 as per the schedule in the settlement. The custody of the children is with respondent no.2. Copy of the Settlement Agreement dated 28.04.2025 has been annexed as Annexure A-3.

5. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Prashant Malik, from PS Laxmi Nagar.



2025:DHC:9534



6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has received the entire settlement amount along with the articles and has no objection if the FIR No. 181/2018 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 181/2018 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another*, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, *Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr.*, (2013) 4 SCC 58 & in *Gian Singh vs State of Punjab* (2012) 10 SCC 303.

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana*, (2003) 4 SCC.



2025:DHC:9534



10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 181/2018, dated 02.05.2018, registered at Shakarpur, Delhi under section 498A/406/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**October 31, 2025**  
**MA**